

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 7, 2024/Sravana 16, 1946 (Saka)

No. 20

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 221–226 were orally answered. Replies to Starred Question Nos. 227–240 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2780 were laid on the Table.

**12.01 P.M.**

### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Output Outcome Monitoring Framework for Central

Sector Schemes (Hindi and English versions) of the Ministry of Earth Sciences for the year 2024-2025.

- (2) A copy of the Annual Report (Hindi and English versions) of the Lokpal of India, New Delhi, for the year 2021-2022 under Section 48 of the Lokpal and Lokayuktas Act, 2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2023, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (5) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2024 (Hindi and English versions) published in Notification No. G.S.R.203(E) in Gazette of India dated 15<sup>th</sup> March, 2024 under clause (5) of Article 320 of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Sixteenth and Seventeenth Lok Sabhas:-

#### SIXTEENTH LOK SABHA

- (1) Statement No. Fourth Session, 2015  
XXXIII

#### SEVENTEENTH LOK SABHA

- (2) Statement No. XXIII First Session, 2019
- (3) Statement No. XVII Third Session, 2020

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| (4)  | Statement No. XVIII | Fifth Session, 2021      |
| (5)  | Statement No. XI    | Eighth Session, 2022     |
| (6)  | Statement No. VIII  | Ninth Session, 2022      |
| (7)  | Statement No. VI    | Tenth Session, 2022      |
| (8)  | Statement No. VI    | Eleventh Session, 2023   |
| (9)  | Statement No. III   | Twelfth Session, 2023    |
| (10) | Statement No. III   | Fourteenth Session, 2023 |
| (11) | Statement No. II    | Fifteenth Session, 2024  |

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2022-2023 (Part I-Review).
  - (ii) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2022-2023 (Part II-Dedicated Appropriation Accounts).
  - (iii) Appropriation Accounts of Railways in India for the year 2022-2023 (Part II-Dedicated Appropriation Accounts-Annexure-G)
  - (iv) Finance Accounts (Volumes I and II) - Government of Union Territory of Jammu and Kashmir for the year 2022-2023.
  - (v) Appropriation Accounts - Government of Union Territory of Jammu and Kashmir for the year 2022-2023.
  - (vi) Union Government – Appropriation Accounts (Postal Services) for the 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India – Union Government (Railways) (5 of 2024) (Compliance Audit) on

Management of Health Services in Indian Railways and Management of Parcel Services in Indian Railways for the year ended March, 2022.

- (ii) Report of the Comptroller and Auditor General of India – Union Government (Civil) – Subject Specific Compliance Audit Central Autonomous Bodies – (No. 3 of 2024) for the year ended March 2022;

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) The Removal of Licensing Requirements, Stocks Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2024 published in Notification No. S.O. 2718(E) in Gazette of India dated 11<sup>th</sup> July, 2024.
- (2) The Removal of Licensing Requirements, Stocks Limits and Movement Restrictions on Specified Foodstuffs (First Amendment) Order, 2024 published in Notification No. S.O. 2403(E) in Gazette of India dated 21<sup>st</sup> June, 2024.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table -

- (1) A copy of the Prasar Bharati (Broadcasting Corporation of India) Deputy Director of Administration (Amendment) Recruitment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 364(E) in Gazette of India dated 4<sup>th</sup> July, 2024 under Section 34 of the

Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 8 of the Cinematograph Act, 1952:-
  - (i) The Cinematograph (Adjudication of Penalty) Rules, 2024 published in Notification No. G.S.R. 317(E) in Gazette of India dated 7<sup>th</sup> June, 2024.
  - (ii) The Cinematograph (Certification) Rules, 2024 published in Notification No. G.S.R. 214(E) in Gazette of India dated 15<sup>th</sup> March, 2024.
- (3) A copy of Audited Annual Accounts (Hindi and English versions) of the Prasar Bharati, (Broadcasting Corporation of India) for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

- (1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Coal for the year 2024-2025.
- (2) A copy of the Coal Mines Pension (Amendment) Scheme, 2024 (Hindi and English versions) published in Notification No. G.S.R. 165(E) in Gazette of India dated 8<sup>th</sup> March, 2024 under Section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table a copy of the Railway Servants (Discipline and Appeal) (Second Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 409(E) in Gazette of India dated 16<sup>th</sup> July, 2024 under Article 309 of

the Constitution.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India- Union Government (20 of 2023) (Performance Audit) on 'Storage Management and Movement of Food grains by Food grains by Food Corporation of India' Ministry of Consumer Affairs, Food and Public Distribution for the year ended March, 2022 under Article 151(1) of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Minority Affairs; Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy of the Haj Committee (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 369(E) in Gazette of India dated 5th July, 2024 under of sub-section (3) Section 44 of the Haj Committee Act, 2002.

#### **4. Statements by Ministers**

- (1) The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) on behalf of the The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 48<sup>th</sup> Report of the Standing Committee on Communications and Information Technology on "Citizens' Data Security

and Privacy” pertaining to the Ministry of Electronics and Information Technology.

- (2) The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 27<sup>th</sup> Report of the Standing Committee on Communications and Information Technology on ‘Ethical Standards in Media Coverage’ pertaining to the Ministry of Information and Broadcasting.
- (3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on ‘Quality Control Cells (QCCs)’ pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (4)<sup>%</sup> The Minister of Labour and Employment; and Minister of Youth Affairs and Sports (Dr. Mansukh Mandaviya) made a statement on disqualification of Indian Wrestler Vinesh Phogat under 50 kg category in Paris Olympics.

**\*12.53 P.M.**

**5. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Smt. Malvika Devi regarding need to declare Sunabeda in Kalahandi district of Odisha, a Tiger reserve forest.
- 2) Dr. Bholu Singh regarding need to amend the admission guidelines 2024-2025 of Kendriya Vidyalaya Sangathan.
- 3) Dr. Nishikant Dubey regarding need to expedite establishment of Sainik School in Godda/Deoghar, Jharkhand.
- 4) Shri Khagen Murmu regarding establishment of airport in Maldah Parliamentary Constituency, West Bengal.
- 5) Shri Vijay Kumar Dubey regarding establishment of educational institutes for higher & professional education in Kushinagar Parliamentary Constituency, Uttar Pradesh.
- 6) Shri Janardan Mishra regarding establishment of a Navodaya Vidyalaya in Mauganj district, Madhya Pradesh.
- 7) Dr. Sambit Patra regarding need to take comprehensive measures to revive the traditional applique work (Chandua) of Pipili in Puri, Odisha.
- 8) Dr. Sanjay Jaiswal regarding protection of crops from damage caused by Nilgai in Bihar.
- 9) Shri Bibhu Prasad Tarai regarding need for construction of sea-wall along the East coast stretch from Ganjam to Balasore in Odisha.

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\*From 12.06 P.M. to 12.53 P.M., Members raised matters of urgent public importance.



- 10) Shri Ramvir Singh Bidhuri regarding widening of Master Plan road passing through Jaunapur-Madi area in South Delhi Parliamentary Constituency.
- 11) Shri Rodmal Nagar regarding establishment of processing industries in Rajgarh Parliamentary Constituency based on crops produced in the region.
- 12) Shri Kali Charan Singh regarding extension of electricity connection to villages under Lawalong Block in Chatra Parliamentary Constituency, Jharkhand.
- 13) Smt. Sangeeta Kumari Singh Deo regarding need to establish an Agriculture college in Balangir, Odisha.
- 14) Shri Ashok Kumar Rawat regarding need to expedite construction of R.O.B. near Sandila Railway Station in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 15) Prof. Varsha Eknath Gaikwad regarding need to review the funnel height policy to enable redevelopment projects coming under Airport Funnel Zone.
- 16) Shri Sher Singh Ghubaya regarding menace of stray dogs in Punjab.
- 17) Shri Shafi Parambil regarding need to provide a special package for Vilangad region in Vadakara Parliamentary Constituency, Kerala affected by landslides.
- 18) Adv. Adoor Prakash regarding need to increase the number of minimum employment days in a financial year alongwith revision of working hours under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- 19) Shri Chamala Kiran Kumar Reddy regarding need for construction of foot over-bridges and underpasses on National Highway 65 and 163 in Bhongir Parliamentary Constituency in Telangana.

- 20) Shri Daroga Prasad Saroj regarding power situation in Lalganj Parliamentary Constituency and also non-payment of wages under MGNREGS in a time-bound manner to labourers.
- 21) Shri Rajeev Rai regarding need to run intercity train from Dohrighat in Mau district to Allahabad in Uttar Pradesh and also run trains from Mau to Mumbai, Chennai and Bengaluru and increase the frequency of Mau – Delhi railway service.
- 22) Prof. Sougata Ray regarding need to increase allocation for Bengal Chemicals and Pharmaceutical Works and Bengal Immunity in West Bengal.
- 23) Smt. Pratima Mondal regarding need to allocate funds for reconstruction of road from Dakhsin Barasat Railway Station PWD road to Dhruvchand Halder College in West Bengal.
- 24) Smt. Kanimozhi Karunanidhi regarding need to take measures to increase the height of platforms of railway stations in Thoothukkudi Parliamentary Constituency through which Pearl City Express is enrooted.
- 25) Shri Abhay Kumar Sinha regarding need to provide stoppage of train No. 13151/52 at Paraiya Railway Station and extend the train No. 12836 upto Gaya in Bihar.
- 26) Dr. Rajkumar Sangwan regarding need to establish an AIIMS in Bagpat Parliamentary Constituency, Uttar Pradesh.
- 27) Shri Amra Ram regarding payment of crop insurance claims of farmers of Churu, Hanumangarh, Sikar and Nagaur in Rajasthan.
- 28) Shri Hanuman Beniwal regarding establishment of Kendriya Vidyalaya in Nagaur Parliamentary Constituency, Rajasthan.

**12.54 P.M.**

**6. The Government Bill – Passed**

*The Finance (No.2) Bill, 2024*

Time Allotted: 10 Hrs.  
Time Taken: 10 Hrs. 59 Mts.

Further discussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman, continued.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Shri Muhammed Hamdullah Sayeed
3. Shri Ravindra Dattaram Waikar
4. Shri Mukeshkumar Chandrakaant Dalal
5. Shri K. Subbarayan
6. Shri Balashowry Vallabhaneni
7. Shri Kalyan Banerjee
8. Dr. Kalanidhi Veeraswamy
9. Km. Sudha R.
10. Shri Rajiv Pratap Rudy
11. Shri Ram Shiromani Verma
12. Dr. Alok Kumar Suman
13. Shri N.K. Premachandran
14. Shri Gurmeet Singh Meet Hayer
15. Shri Madhavaneni Raghunandan Rao
16. Shri Asaduddin Owaisi
17. Shri Rajesh Ranjan Alias Pappu Yadav
18. Shri Shafi Parambil
19. Smt. Harsimrat Kaur Badal

20. Shri Hanuman Beniwal
21. Shri Patel Umeshbhai Babubhai
22. Adv. Chandra Shekhar
23. Shri Vishaldada Prakashbapu Patil
24. Shri Anand Bhadauriya
25. Shri Brijendra Singh Ola

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 28 were adopted.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Clauses 31 and 32 were adopted.

Clause 33 was adopted.

Clause 34 was adopted.

Clause 35 was adopted.

Clause 36 to 43 were adopted.

Clause 44 was adopted, as amended.

Clause 45 was adopted, as amended.

Clause 46 was adopted.

Clause 47 was adopted, as amended.

Clause 48 was adopted.

Clause 49 was adopted, as amended.

Clause 50 was adopted, as amended.

Clause 51 was adopted, as amended.

Clauses 52 to 90 were adopted.

Clause 91 was adopted, as amended.

Clauses 92 to 105 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 33 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 105A was adopted.

New Clause 105A was also adopted.

Clause 106 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 35 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 106A, 106B and 106C was adopted.

New Clauses 106A, 106B and 106C were also adopted.

Clauses 107 to 154 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 36 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 154A, 154B and 154C was adopted.

New Clauses 154A, 154B and 154C were also adopted.

Clause 155 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 37 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 155A was adopted.

New Clause 155A was also adopted.

Clauses 156 and 157 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 38 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 158, 159 and 160 was adopted.

New Clauses 158, 159 and 160 were also adopted.

The First Schedule was adopted, as amended.

The Second Schedule and the Third Schedule were adopted.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule and the Sixth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

**6.26 P.M.**

*(Lok Sabha adjourned till 11.00 A.M., Thursday, the 8<sup>th</sup> August, 2024.)*

**UTPAL KUMAR SINGH**  
**Secretary General**